

ITEM NO.303

COURT NO.9

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION Diary No(s) . 17103/2026

[Arising out of impugned final judgment and order dated 18-02-2026
in SLP(C) No. No. 8044/2025 passed by the Supreme Court of India]

LOGANATHAN

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU

Respondent(s)

[PART-HEARD BY : HON. AHSANUDDIN AMANULLAH AND HON. R. MAHADEVAN,
JJ.]

IA No. 233695/2026 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 201714/2026 - APPLICATION FOR PERMISSION
IA No. 195990/2026 - APPLICATION FOR PERMISSION
IA No. 222635/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 195991/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 157121/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 156839/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 152525/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 224829/2026 - CLARIFICATION/DIRECTION
IA No. 182915/2026 - CONDONATION OF DELAY IN DEPOSITING COST
IA No. 156984/2026 - EXEMPTION FROM FILING O.T.
IA No. 225074/2026 - EXEMPTION FROM FILING O.T.
IA No. 156840/2026 - EXEMPTION FROM FILING O.T.
IA No. 224976/2026 - EXEMPTION FROM FILING O.T.
IA No. 224830/2026 - EXEMPTION FROM FILING O.T.
IA No. 224784/2026 - EXEMPTION FROM FILING O.T.
IA No. 222997/2026 - EXEMPTION FROM FILING O.T.
IA No. 221474/2026 - EXEMPTION FROM FILING O.T.
IA No. 219128/2026 - EXEMPTION FROM FILING O.T.
IA No. 226216/2026 - EXEMPTION FROM FILING O.T.
IA No. 195994/2026 - EXEMPTION FROM FILING O.T.
IA No. 226101/2026 - EXEMPTION FROM FILING O.T.
IA No. 225072/2026 - EXTENSION OF TIME
IA No. 225062/2026 - EXTENSION OF TIME
IA No. 224828/2026 - EXTENSION OF TIME
IA No. 218971/2026 - EXTENSION OF TIME
IA No. 222622/2026 - GRANT OF INTERIM RELIEF
IA No. 197522/2026 - INTERVENTION APPLICATION
IA No. 195996/2026 - INTERVENTION APPLICATION
IA No. 219127/2026 - INTERVENTION APPLICATION
IA No. 222619/2026 - INTERVENTION/IMPLEADMENT
IA No. 221472/2026 - INTERVENTION/IMPLEADMENT
IA No. 157127/2026 - INTERVENTION/IMPLEADMENT
IA No. 156982/2026 - INTERVENTION/IMPLEADMENT
IA No. 152528/2026 - INTERVENTION/IMPLEADMENT

IA No. 246449/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON
 IA No. 193116/2026 - PERMISSION TO DEPOSIT COST (including in
 SCLSC)

IA No. 226098/2026 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES

IA No. 226091/2026 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES

IA No. 221473/2026 - PERMISSION TO FILE APPLICATION FOR DIRECTION

Date : 10-09-2026 This matter was called for hearing today.

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 HON'BLE MR. JUSTICE R. MAHADEVAN

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O R D E R

Heard Mr. Ajit Kumar Sinha, learned Amicus Curiae in the present case, Mr. S.D. Sanjay, learned AG along with Mr. Sanjiv Sen, learned Senior Counsel for the MCD and Mr. Tushar Mehta, learned Solicitor General for the Government of Delhi

2. The matter was directed to be listed today on a motion made by the learned Amicus Curiae, bringing to our notice the tragic incident which occurred in a locality in Delhi, i.e., Satya Niketan, Motibagh, New Delhi, in which a building had collapsed, resulting in the death of seven persons and injuring twelve persons.

3. We were informed that the Delhi High Court in WP (Cr1.)2752 of 2026 and CM APPL. 27694 of 2026 on 07.09.2026 has passed certain orders and directed the Municipal Corporation of Delhi to conduct an exercise and submit a report, and the matter is now to be listed on 25.09.2026.

4. Learned Amicus curiae submits that it appears that things are moving in the right direction. It was submitted that though the High Court has taken up the issue in view of the tragic incident

with regard to the PG hostel, in the present proceedings all such issues stand included in the action being taken and reports to be submitted by the Authorities concerned in terms of the orders passed from time to time. It was submitted that inspections have also been conducted in Delhi and Lucknow, limited to the areas for which the direction was issued, i.e., Lajpat Nagar, Malviya Nagar, Saket and Sarojini Nagar in Delhi and Aliganj in Lucknow.

5. It was submitted that though the Court may consider transferring the said case from the Delhi High Court to be tagged and heard along with the present case, or, in the alternative, clarify the order and direct the authorities not only to comply with the directions given by the High Court in the said proceedings, which may continue there, but also submit a report before this Court on all issues which have been raised from time to time in this proceeding, especially, the directions given at paragraph Nos. 6 and 7 of the order of this Court dated 25.03.2026 and order dated 05.08.2026.

6. We accept the suggestion of the learned Amicus Curiae, and for the present, do not disturb the position of the case before the High Court, which shall continue. The High Court is requested to monitor the case at short intervals.

7. In the present proceedings, affidavits be filed by the parties concerned, and not limited to Delhi and Lucknow, with regard to the directions given from time to time in the present proceedings, especially those in the order dated 25.03.2026 especially paragraphs No. 6 and 7 thereof and order dated 05.08.2026. The

matter be listed on the previously fixed date, i.e., 15.09.2026 at 2.00 P.M.

8. All reports be filed by the parties concerned.

(SACHIN KUMAR SRIVASTAVA)
COURT MASTER (SH)

(ANJALI PANWAR)
ASSISTANT REGISTRAR